

(ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1950-51 and the Audit Report thereon [Placed in Library See No IV O.1. (96)]

(iii) Audit Report Defence Services 1952 [Placed in Library See No IV O.1 (95)]

REPORT ON PUBLIC ADMINISTRATION BY SHRI PAUL H APPLEBY

SHRI M C SHAH Sir, I beg to lay on the Table a copy of the Report of a Survey on Public Administration in India by Shri Paul H Appleby [Placed in Library See No IV A O (134)]

PROF G RANGA What is it?

MR CHAIRMAN The Appleby Report on Public Administration

PROF G RANGA Sir, when do we get an opportunity to see and discuss the

MR CHAIRMAN Now he is laying it on the Table of the House.

PROF G. RANGA Sir, it has already been laid now. But when do we get an opportunity of discussing the Appropriation Accounts of the 'Defence Services'? That is one thing I wanted to ask. Secondly, last year a request was made by I think, my hon friend Shri C G K. Reddy that an occasion should be found to discuss the foreign policy of the Government a separate occasion and not in connection with the President's Address or any other such occasion. But so far there has been no response from the Government. I would like to suggest that in the coming session at least an early occasion may be found next time we meet, to discuss our foreign policy.

SHRI B GUPTA May I suggest that an opportunity should be given

even in this session to discuss our foreign policy in the Indian Parliament, because in this particular juncture in the world, I think we can make certain contributions to bringing about peace especially since certain new possibilities opened before all peace-loving people.

MR CHAIRMAN Yes, Mr Abid Ali

ANNUAL REPORTS AND BUDGET ESTIMATES OF THE EMPLOYEES' STATE INSURANCE CORPORATION

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI) Sir, I beg to lay on the Table a copy each of the following papers as required by section 36 of the Employees' State Insurance Act, 1948 —

- (i) Annual Report and Audited Accounts of the Employees' State Insurance Corporation for the year 1951-52 [Placed in Library See No IV. O.7. (17)]
- (ii) Revised Budget Estimates for the year 1952-53 and Budget Estimates for the year 1953-54 of the Employees' State Insurance Corporation [Placed in Library See No IV O.7. (20)]

GOVERNMENT ACTION ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING THE SESSIONS

SHRI SATYA NARAYAN SINHA: Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the sessions shown against each —

- (i) Supplementary Statement No II [See Appendix IV, Annexure No. 202]—First Session, 1952 of the Council of States
- (ii) Supplementary Statement No I [See Appendix IV,

[Shri Satya Narayan Sinha.]
Annexure No. 203.]—Second
Session, 1952 of the Council
of States.

(iii) Consolidated Statement. [See
Appendix IV, Annexure No.
204.]—Third Session, 1953 of
the Council of States.

PROF. G. RANGA: Just now you
were complaining, but here he has
laid the statements showing the
action taken.

SHRI RAJAGOPAL NAIDU (Mad-
ras): Sir, is it not desirable to
have copies of all these things
supplied to all the hon. Members
also?

SHRI SATYA NARAYAN SINHA:
I think they are being sent at times.

DR. R. B. GOUR: When these
statements are placed on the Table,
may we now put the supplementary
questions which we could not put
then?

MR. CHAIRMAN: It is not general-
ly done.

DR. R. B. GOUR: Can we do it in
particular cases?

MR. CHAIRMAN: You may put
different questions.

SHRI RAJAGOPAL NAIDU: What
I submit is, there is only one copy in
the Library and one copy on the
Table of the House and so one can-
not easily get a copy to study.

SHRI SATYA NARAYAN SINHA:
Our office will make them available.

MR. CHAIRMAN: Yes, there is one
copy in the Library and another on
the Table and they are bulky docu-
ments, I understand.

PROF. G. RANGA: Sir, there seems
to be some misunderstanding. I
remember to have received copies
before.

MR. CHAIRMAN: Yes, when the
documents are short ones

THE INDUSTRIES (DEVELOP-
MENT AND REGULATION) AMEND-
MENT BILL, 1953—continued

MR. CHAIRMAN: Now we take up
the further consideration of the
Industries (Development and Regu-
lation) Amendment Bill, 1953.

THE MINISTER FOR COMMERCE
(SHRI D. P. KARMARKAR): Mr. Chair-
man, yesterday, when I commenced
to reply to the debate at this stage,
I had occasion to observe that there
were some matters which struck me
as important but which were really
extraneous to the immediate purpose
of the legislative measure now under
consideration, and the first of them to
which I referred was the question of
nationalisation. It is abundantly
clear that the present Bill has one
object in view, and that is the regu-
lation of industries with a view to
their better development and more
efficient management. Though the
question of nationalisation is
extraneous to the purpose of this Bill,
I propose to make known briefly my
reactions to the various observations
that were made here. There is
naturally impatience from one sec-
tion that the private sector of indus-
try to the extent to which it is left
untouched, is not sought to be
brought by Government within the
purview of nationalisation. This is
naturally a very important subject
and Government devoted consider-
able thought to it, and the firm and
definite policy of Government—and
there is no change in that policy—is
the one that was declared on the floor
of Parliament by the Prime Minister
in April 1948. We stick to that
policy and we have no repentance
for having stuck to that policy.

SHRI B. GUPTA (West Bengal):
You never repent.